0. A. No. 627 of 2000

ORDER DATED 12-04-2004.

In this Original Application, the Applicant has prayed for the following reliefs:-

- "(i) Issue a direction to the Respondent Nos.162 to allow parity in the pay or pay scale as between the junior or senior officers of the Central Government and resolve the anomaly in the ACP Scheme as between these two categories of Officers;
 - (ii) Declare that the ACP scheme is not intended to work out injustice between officers similarly situated and necessary amendments be incorporated:
- (iii) And/or issue a direction to the Respondent $N_0.2$ to consider the claim of the Applicant with regard to parity in the pay scale in the light of submissions made in this application".

It appears that the Applicant has submitted a representation vide Annexure-2 to this O.A. The Respondents have not taken their decision; upon such representation which is still subjudice. Mr. Ramdas, Learned counsel appearing for the Applicant that invited our attention that in a similar case this Tribunal has also passed a direction against the competent authority for looking to the applicant's grievance and to dispose of the representation of the Applicant in the light of the nutification, circular and the Rules issued by the Union of India from time to time. In that view of the matter we also hereby direct the Respondent No.1 to consider the representation of the present applicant in the light of the notification, rules, orders passed by the Union of India and to look into the grievance of the applicant by passing a reasonadd order within

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a period of four months from the date of communication of this order.

With the above directions, this original Application is disposed of No costs.

Vice-Chairman

Member (Mimn.)